

IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 7968 of 2021

Kishor Dey

... .. **Petitioner**

Versus

State of Jharkhand

... .. **Opposite Party**

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY
Through- Video Conferencing

For the Petitioner : Mr. Anurag Kashyap, Advocate

For the State : Mr. Shailendra Kr. Tiwari, Spl. P.P.

02/07.09.2021 Heard Mr. Anurag Kashyap, learned counsel for the petitioner and Mr. Shailendra Kr. Tiwari, learned Spl. P.P. for the State.

The petitioner is an accused in connection with Jamtara Cyber Crime P.S. Case No. 31/2021.

The petitioner was apprehended by the Police and from his possession two mobiles and SIM cards were recovered. He was suspected to be involved in cyber crime.

The petitioner does not have any criminal antecedent as stated in this application and is in custody since 08.04.2021

Regard being had to the above, the petitioner, named above, is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) with two sureties of the like amount each, to the satisfaction of learned Additional District Judge 1st, Jamtara in connection with Jamtara Cyber Crime P.S. Case No. 31/2021, subject to the condition that one of the bailors should be a close relative of the petitioner.

(R. Mukhopadhyay, J.)

Alok/-